

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal Nos. 179 of 2012 &
IA-299 of 2012

Dated : 15th February , 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

**The Kerala High Tension & Extra
High Tension Industrial Electricity**

Consumer's Association

... Appellant(s)

Versus

**Kerala State Electricity Regulatory
Commission & Anr.**

....Respondent(s)

**Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan and
Ms. Richa Bhardawaja**

**Counsel for the Respondent(s): Mr. Ramesh Babu for R-1
Mr. M.T. George,
Ms. Kavita K.T. for R-2**

ORDER

We have heard the learned counsel for the parties.

As directed, all the parties have filed their respective written submissions and made some additional submissions.

Now the learned counsel for the Appellant wants to file additional written Submissions. Accordingly, he is directed to file the same on or before 18.02.2013 after serving copy on the other side.

Thereafter, the learned counsel for the Respondents are directed to file their respective written notes, if necessary, on or before 20.02.2013 after serving copy on the other side.

Judgment is reserved.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

vs